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* IN THE HIGH COURT OF DELHI AT NEW
DELHI

+ CS(COMM) 1322/2025
SALMAN KHAN

.....Plaintiff

Through: Ms. Charu Sharma, Mr.
Krishan Kumar and Ms.
Zara Bhanbhooora, Advs.

versus

ASHOK KUMAR/JOHN DOE & ORS.

.....Defendants

Through: Ms. Tanish Gupta, Adv for
D-2 (VC).
Ms. Nivedita Sudheer, Adv
for D-3 (VC).
Mr. Tarun Tripathi, Adv for
D-4.
Ms. Akansha Singh and Mr.
Vishesh Oberoi, Advs for
D-5.
Mr. Abhi Udai Singh
Gautam, Adv for D-6.
Mr. N. L. Ganapathi, Mr.
Prabudh Singh and Mr. Jain
Raina, Advs for D-8.
Mr. Manas Raghuvanshi and
Ms. Srishti Dhoundhiyal,
Advs for D-10 (VC).
Mr. Affan Moin and Mr.
Kuber Mahajan, Advs for
D-12 (VC).
Ms. Ayushi Jain and Ms.
Palak Kaushal, Advs for
D-18 (VC).
Mr. Nitin Sharma and Mr.
Abhay Aren, Advs for D-13.
Mr. Pradyumn Sharma, Adv
for D-20 (VC).
Ms. Harshitha Rathod, Adv
for D-21. Adv Suvarna



Singh for D-21 (VC).
Mr. Vedant Kumar and Mr.
Shreyash Sharma, Advs for
D-26 (VC).
Mr. Nirupam Lodha, Mr.
Kshitij Parashar and Mr.
Gautam Wadhwa, Advs for
D-30.

CORAM:

JOINT REGISTRAR (JUDICIAL) MS. SWATI KATIYAR

ORDER

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24.07.2026

Fresh I.A. No. 19325/2026 on behalf of defendant no.6 for deletion from the array of parties.

1. Issue notice. Ld. Counsel for plaintiff accepts notice and seeks some time to file reply. Reply, if any be filed within two weeks with advance copy to the defendant no.6 and thereafter rejoinder, if any be filed within ten days.
2. Put up for completion of pleadings on 12.08.2026.

I.A. 15165/2026 on behalf of defendant no. 30 for seeking extension of time for filing apostilled affidavits.

3. Ld counsel for plaintiff submits that they have no objection to the present application.
4. For the reasons stated in the application, the present IA stands allowed subject to the condition that defendant no.30 shall file apostilled affidavits as soon as the same are available. **IA stands disposed off accordingly.**

I.A. 15168/2026 on behalf of defendant no. 30 for condonation of delay of 90 days in filing written statement.

5. Ld counsel for plaintiff submits that the application may be allowed subject to cost.
6. For the reasons stated in the application, application is



allowed subject to a cost of Rs. 2000/-, to be paid to the plaintiff through its counsel within one week from today. Subject to payment of cost, delay stands condoned.

7. Written statement of defendant no.30 be taken on record. Replication be filed within the period permissible as per rules. **IA stands disposed off.** Defendant no.30 is directed to **re-file** the written statement within 5 days whereafter the Registry is directed to place the same on record.

IA No.15336/2026 on behalf of defendant no.10 under Order 1 Rule 10 CPC seeking deletion.

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IA No.10193/2026 on behalf of Defendant no.26.

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IA no.1952/2026 on behalf of Defendant no.13.

8. Ld counsel for plaintiff submits that no reply is to be filed and arguments may be heard in the application.

9. Ld counsel for plaintiff submits that the IA may be allowed in case concerned defendants are willing to give an undertaking as given by defendant no.18 as mentioned in the order of the Hon'ble Court dated 06.02.2026.

10. Ld Counsels for defendant may take instructions in this regard.

11. List for arguments on 12.08.2026.

**SWATI KATIYAR,
JOINT REGISTRAR (JUDICIAL)**

JULY 24, 2026/bk